

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 24**

**MA 2047/2019 MA 2048/2019 IA 5481/2023 in C.P. (IB)/2295(MB)2018**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 17.04.2024**

**NAME OF THE PARTIES:    AMERICAN EXPRESS BANKING CORP**  
**V/S SUNIL HITECH ENGINEERS LTD**

**Sections 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**MA 2047/2019 in C.P. (IB)/2295(MB)2018**

- 1) Mr. Gaurav Jain, Ld. Counsel for the Applicant, Mr. Shadab Jain, Ld. Counsel for Respondent Nos. 1 to 3 and Mr. Nausher Kohli, Ld. Counsel for the Respondent No. 4 are present.
- 2) Ld. Counsel for the Respondent No. 4 has filed Affidavit in Reply. Ld. Counsel for the Respondent Nos. 1 to 3 have made a statement that they are not going to file any Replies on behalf of Respondent Nos. 1 to 3 in fact they

are adopting the same submissions as pleaded by the Respondent No. 4 in their Reply. The said submissions are noted.

- 3) Heard Ld. Counsel for the Parties extensively for a considerable time.  
Reserved for Orders.
- 4) Parties are at liberty to file and place on record written submissions, if any, along with judgments, if any, which they are relying upon within a period of one week from today.

**MA 2048/2019 in C.P. (IB)/2295(MB)2018**

- 1) Mr. Gaurav Jain, Ld. Counsel for the Applicant, Mr. Nausher Kohli, Ld. Counsel for the Respondent No. 1, Mr. Shadab S. Jan, Ld. Counsel for the Respondent No.2 and Mr. Rohan Agarwal, Ld. Counsel for the Respondent Nos. 4 and 5 are present.
- 2) Applicant is directed to file and place on record short note/synopsis of Transactions involved, defence taken by the Respondents and their response.
- 3) Stand over to 03.05.2024, for further consideration and hearing.

**IA 5481/2023 in C.P. (IB)/2295(MB)2018**

- 1) Mr. Gaurav Jain, Ld. Counsel for the Applicant and Mr. Nausher Kohli, Ld. Counsel for the Respondents are present.
- 2) Heard Ld. Counsel for the Parties extensively for a considerable time.  
Reserved for Orders.

3) Parties are at liberty to file and place on record written submissions, if any, along with judgments, if any, which they are relying upon within a period of one week from today.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare